



SUPREME COURT BAR ASSOCIATION (Regd.)

SUPREME COURT OF INDIA, TILAK MARG, NEW DELHI-110001 (INDIA)

Mr. Dushyant A. Dave (Sr.)
President

Mr. Kailash Vasdev (Sr.)
Vice President

Mr. Ashok Arora
Hony. Secretary

Mr. Rohit Pandey
Acting Hony. Secretary

Mr. Meenesh Kumar Dubey
Treasurer

Ms. Shamsravish Rein
Joint Treasurer

SENIOR EXECUTIVE MEMBERS :

Ms. Mahalakshmi Pavani (Sr.)
Dr. Adish Chandra Aggarwala (Sr.)
Mr. Chander Uday Singh (Sr.)
Mr. Arijit Prasad (Sr.)
Col. R. Balasubramanian (Sr.)
Mr. Anip Sachthey (Sr.)

EXECUTIVE MEMBERS :

Mr. Amrendra Kumar Singh
Dr. Ritu Bhardwaj
Ms. Anjali Chauhan
Ms. Prerna Kumari
Ms. K.V. Bharathi Upadhyaya
Mr. Upendra Narayan Mishra
Mr. R. Anand Padmanabhan
Mrs. Alka Agrawal
Ms. Reena Rao

May 12, 2020 .

Mr. Srimanto Sen,
Secretary,
Bar Council of India,
21, Rouse Avenue, Institutional Area,
Near Bal Bhawan,
New Delhi-110002.

Subject:- Your letter dated 11/05/2020 addressed to the President and Members of the Executive Committee of the Supreme Court Bar association enclosing a Resolution of the BCI dated 10/05/2020.

Sir,

The Supreme Court Bar Association (SCBA) is registered under the Societies Registration Act. It came into existence in 1951 and enjoys a pride of place in the Country as one of the most respected Institution representing advocates practicing largely in the Supreme Court of India and those who have been admitted as its members. It has its own Constitution and an elected Body to conduct and manage its affairs. The Bar Council of India (BCI) is established under the Advocates Act, 1961 and its power, duties and responsibilities are circumscribed by the said Act. The BCI has no power or authority to supervise much less control any Bar Association in the country including the SCBA.

The alleged Resolution purportedly passed by the BCI is illegal, unauthorised, without jurisdiction and unwarranted. It invades the rights of the Supreme Court Bar Association to manage and run its affairs.

Our Executive Committee believes that the BCI is a respectable body created by Parliament for the specific purposes enshrined in law and not to do what it has purported to do by the above resolution. Clearly this has been done under a misconception of law and in colourable exercise of power.

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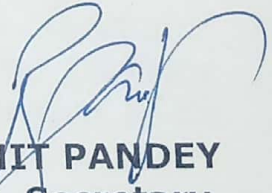
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Under the circumstances, considering the relationship of mutual respect enjoyed between the two important institutions in the administration of justice, we deem it fit and proper to return the resolution without admitting and dealing with its contents. The SCBA and its Executive Committee hope and trust that the BCI will give a quietus to the matter to dignify its status.

You are requested to bring this response to the attention of the Distinguished Office Bearers and Members of the Council.

Please convey our good wishes from the SCBA, its Executive Committee and its President to the Hon'ble Chairman and Members of the Bar Council of India.

Thanking you ,


ROHIT PANDEY
Acting Hony. Secretary,
Supreme Court Bar Association
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